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STATEMENT

1. Rohini 2. Narela 3. Bindapur 4. Janakpuri 5. Dwarka 6 Nasirour 7. Madipur 8. Hastsal 9. Lawrance Road 10. Pul Pahladpur Mavapuri 11 12 Paschim Vihar 13. Vasant Kuni 14. Kalkaii 15 Sidharth Enclave 16. Rajouri Garden 17 Shalimar Bagh 18. Motia Khan 19 Sarai Khalil 20 Pitampura Jahangirpuri 22. Madanpur Khadar 23 Jasola 24. East of Loni Road 25 Jafrabad. 26 Mansarovar Park Nand Nagri 27 28. Jhilmil 29 Dilshad Garden 30 Trilokpuri 32 Kondlı Gharolı 31 Mayur Vihar 33 Ashok Vihar Jai Dev Park 35 Vikaspuri 36 Hari Nagar 37 Chilla Village 38 Khirki Dakshin Puri 40. Sarita Vihar 39 41 Badarpur 42. Toda Pur 43 Posangipur 44 Mangla Puri 45 Kalu Sarai 46 Adhchini 48 Panchsheel 47 Basant Gaon 49 Peera Garhi 50 Gazipur Raghubir Nagar 52 Shastri Park

Jawahar Rozgar Yojana-II

- 815 PROF RASA SINGH RAWAT Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state
- (a) the reasons for stopping grants to the States under Jawahar Rozgar Yojana-II stream,
 - (b) the exact date when the grants was stopped,
- (c) whether requests regarding revival of Jawahar Rozgar Yojana-II stream have been received from State Government; and
- (d) if so, the details thereof and action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) (a) and (b) The Jawahar Rozgar Yojana (JRY)-II stream has been merged with the Employment Assurance Scheme (EAS) from 1.1 1996 and uncovered blocks of JRY-II stream districts has been covered under the EAS

- (c) No. Sir
- (d) Does not arise.

Construction and Development Work in Constituencies

- 816. SHRI THAWAR CHAND GEHLOT: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to State:
- (a) Whether Members of Parliament have been authorised to carry out construction and developmental works—in their respective constituencies by making recommendations under the Member of Parliament Local Area Development Scheme (MPLADS):
- (b) whether the administration has ordered for suspending such developmental works recommended and approved under the above authority of the Members of Parliament during the period from January, 96 to May' 96;
 - (c) if so, since when and the reasons therefor;
- (d) whether the authority of the Members of Parliament for making recommendations for conducting works has also been withdrawn;
 - (e) if so, since when and the reasons therefor;
- (1) whether the Government propose to restore the said scheme soon for the newly elected Members of Parliament; and
 - (g) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K ALAGH) (a) Under the Member of Parliament Local Area Development Scheme (MPLADS), each Member of Parliament (MP) has the choice to suggest to the District Collector works to the tune of Rs. one crore per year to be taken up in his/her constituency/chosen district as per the guidelines of the scheme Based on the recommendations made by the MP, the works are to be got implemented by the concerned Collector through Government agencies by following established procedures.

- (b) and (c). No instructions suspending the works under the scheme from January, 1996 onwards had been issued. However, instructions were issued to all the Collectors, who were advised not to take up the execution of new works from 19th March, 1996 onwards because of the following reasons:
 - (i) The Model Code of Conduct for elections came into force with effect from 19.3.1996.
 - (ii) In the Writ Petition Number 8200 of 1996 filed by Shri K.V.S. Murthy, the Andhra Pradesh High Court had directed the Election Commission to issue necessary instructions forthwith to restrain all the MPs both Lok

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Sabha and Raiya Sabha from spending out of the fund of Rs. 1 crore under the scheme until the elections were over. The Election Commission, accordingly, issued instructions on 28.4.1996 directing the Chief Electoral Officers to bring to the notice of all the MPs the contents of the Andhra Pradesh High Court Order for information and strict compliance.

- (iii) Certain policy measures had to be taken especially with regard to matters pertaining to the period of transition between dissolution of the Tenth Lok Sabha and the constitution of the Eleventh Lok Sabha. The Collectors were, therefore, advised not to take up new works for execution pending a policy decision in the aforesaid matters.
- (d) The scheme has not been discontinued. In fact, all the Collectors have been requested to contact the newly elected MPs from their districts and inform them about the details of the scheme and make them familiar with the guidelines.
 - (e) to (g). The question does not arise.

Poverty Alleviation Programmes

817. SHRI K.P. SINGH DEO : SHRI SOUMYA RANJAN :

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state

- (a) the details of various poverty alleviation programmes being implemented implemented for the benefit of Scheduled Tribes in rural areas under the Eighth Five Year Plan:
- (b) the allocation made for the same, and the expenditure incurred thereon, State-wise;
- (c) whether any target has been fixed under the programmes;
- (d) if so, the progress made in this regard so far; and
 - (e) the number of beneficiaries, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K ALAGH) : (a) The major poverty alleviation programmes being implemented in the rural areas of the country during the Eighth Five Year Plan are (i) Integrated Rural Development Programme (IRDP); (ii) Jawahar Rozgar Yojana (JRY) and Employment Assurance Scheme (EAS) These programmes also cover the Scheduled Tribes.

- (i) Integrated Rural Development Programme (IRDP), a Centrally Sponsored Scheme is being implemented in all the blocks of the country. It aims at providing self-employment opportunities to the rural poor through assistance in the form of subsidy and bank credit to enable them to acquire productive assets and appropriate skills to cross the poverty line on a sustained basis. The target group consists largely of small and marginal farmers, agricultural labourers and rural artisans whose annual income is below the poverty line. Within the target group there is an ensured coverage of 50% for SC/ST families
- (ii) The Jawahar Rozgar Yojana (JRY) programme is a wage employment programme which is being implemented throughout the country since 1989 with the basic objective of generating additional gainful employment for the unemployed and under-employed persons in the rural areas and also to strengthen rural infrastructure and assets in favour of the rural poor. Under this programme preference is given to SC/
- (iii) The Employment Assurance Scheme (EAS) was launched on 2nd October, 1993 in 1752 identified backward blocks situated in drought prome, desert, tribal and hill areas, in which the revamped public distribution system was in operation. The EAS has now been extended to cover 3206 blocks of the country in all States and UTs excluding Goa, Punjab. Chandigarh, Delhi and Pondicherry, Of these 1115 blocks covered under the Integrated Tribal Development Project (ITDP) and 133 blocks are under the Modified Area Development Approach (MADA) having a larger concentration of tribal population Under this scheme assured employment for 100 days of unskilled manual work has to be provided to those who are seeking it, during the lean agricultural season. The secondary objective is the creation of rural infrastructure and community assets
- (b) There is no specific allocation made for Scheduled Tribes under these poverty alleviation programmes,
- (c) There is no specific target fixed for Scheduled Tribes under these poverty alleviation programmes,
 - (d) Does not arise.
- (e) The Statewise coverage of Scheduled Tribes under these poverty alleviation programmes during the firstiour years of the Eighth Plan (i.e. 1992-93 to 1995-96) is given in the attached statement.